

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.48/MP/2023**

Subject : Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with relevant provisions of Power Purchase Agreements dated 22.12.2021 and 19.1.2022.

Date of Hearing : **10.11.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Jaiprakash Power Ventures Limited (JPVL)

Respondents : PTC India Limited (PTCIL) and Anr.

Parties Present : Shri Venkatesh, Advocate, JPVL  
Shri Bharath Gangadharan, Advocate, JPVL  
Shri Kartikay Trivedi, Advocate, JPVL  
Shri Ravi Kishore, Advocate, PTCIL  
Shri Keshav Singh, Advocate, PTCIL  
Ms. Swapna Seshadri, Advocate, TPL  
Shri Harsha V Rao, Advocate, TPL

**Record of Proceedings**

During the course of the hearing, learned counsels for the Petitioner and the Respondents, PTCIL and TPL made detailed submissions in the matter.

2. Considering their request, the Commission permitted the parties to file their respective written submissions including compilation of the relevant judgments, if any, within three weeks with a copy to the other side.
3. Subject to the above, the Commission reserved an order in the matter.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**